

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 2979
ANSWERED ON – 13/08/2026

REDUCING PENDENCY OF CASES

2979 SHRI DEBASHISH SAMANTARAY:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the steps taken to reduce the pendency of cases in courts;
- (b) the number of Fast Track Courts functioning;
- (c) whether additional courts are proposed; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): Disposal of cases pending in various courts lies within the domain of the judiciary. Timely disposal of cases in courts depends on several factors which, inter alia, include availability of an adequate number of judges and judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stakeholders viz. bar, investigation agencies, witnesses and litigants. However, the Government is fully committed to the speedy disposal of cases and reducing pendency. The Government has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary which, inter-alia, includes amalgamation of latest technologies for increasing access to justice and greater transparency under the e-Courts Mission Mode Project, better infrastructure for courts, policy and legislative measures in the areas prone to excessive litigation, enactment of New Criminal Laws, establishment of Fast Track Special Courts, promoting Alternate Dispute Resolution mechanism and emphasis on human resource development.

(b) to (d): The Fast Track Courts (FTCs) are set up by the States/UTs in consultation with the respective High Courts for expeditious trial of specific categories of cases, as per their requirements and availability of resources. As per information received from the High Courts, 884 FTCs are functional across 21 State/UTs. The State/UT-wise details of functional Fast Track Courts (FTCs) are given at Annexure.

State/UT-wise functional Fast Track Courts (FTCs) as on 30.06.2026

Sl. No.	State/UTs	Functional FTC
1	Andhra Pradesh	21
2	Andaman & Nicobar island	0
3	Arunachal Pradesh	0
4	Assam	17
5	Bihar	0
6	Chandigarh	0
7	Chhattisgarh	27
8	Dadra & Nagar Haveli and Diu & Daman	0
9	Delhi	26
10	Goa	4
11	Gujarat	54
12	Haryana	6
13	Himachal Pradesh	3
14	Jammu & Kashmir	8
15	Jharkhand	40
16	Karnataka	0
17	Kerala	0
18	Ladakh	0
19	Lakshadweep	0
20	Madhya Pradesh	0
21	Maharashtra	117
22	Manipur	6
23	Meghalaya	0
24	Mizoram	2
25	Nagaland	0
26	Odisha	0
27	Puducherry	1
28	Punjab	7
29	Rajasthan	0
30	Sikkim	2
31	Tamil Nadu	73
32	Telangana	0
33	Tripura	2
34	Uttar Pradesh	373
35	Uttarakhand	7
36	West Bengal	88
	TOTAL	884